

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 37 OF 2018 & IA NO. 104 OF 2018,**  
**APPEAL NO. 102 OF 2018 & IA NO. 1243 OF 2018 AND**  
**APPEAL NO. 129 OF 2018 & IA NO. 1242 OF 2018**

**Dated: 19<sup>th</sup> September, 2018**

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member**  
**Hon'ble Mr. S.D. Dubey, Technical Member**

**APPEAL NO. 37 OF 2018 & IA NO. 104 OF 2018**

**In the matter of:**

**Mr. Rama Shankar Awasthi** ... **Appellant(s)**  
**Vs.**  
**Uttar Pradesh Power Corporation Ltd & Ors.** ... **Respondent(s)**

Counsel for the Appellant(s) : Mr. M.G. Ramachandran  
Mr. Shubham Arya

Counsel for the Respondent(s) : Mr. Rajiv Srivastava  
Ms. Garima Srivastava  
Ms. Gargi Srivastava  
Ms. Mitali Chauhan for R-1

Mr. C.K. Rai  
Mr. Sachin Dubey for R-3

Mr. Amal Nair for R-4

Mr. Rupesh Kumar for R-5 & R-7

Mr. Saurav Roy  
Mr. Asif Ahmed for R-8 & R-9

Ms. Suparna Srivastava  
Mr. Tushar Mathur for R-10

**APPEAL NO. 102 OF 2018 & IA NO. 1243 OF 2018**

**In the matter of:**

**PSPN Synergy Pvt. Ltd.** ... **Appellant(s)**  
**Vs.**  
**Uttar Pradesh Electricity Regulatory Commission (UPERC) & Ors.** ... **Respondent(s)**

**APPEAL NO. 129 OF 2018 & IA NO. 1242 OF 2018**

**In the matter of:**

**Salasar Green Energy Private Limited (A Project Company** .... **Appellant(s)**

**formed by M/s N. P. Agro (India) Industries Limited)**

**Versus**

**Uttar Pradesh Electricity Regulatory Commission (UPERC) & Ors. .... Respondent(s)**

Counsel for the Appellant(s) : Mr. Sourav Roy  
Mr. Asif Ahmed

Counsel for the Respondent(s) : Mr. C.K. Rai  
Mr. Sachin Dubey for R-1

Mr. Rajiv Srivastava  
Ms. Gargi Srivastava  
Ms. Garima Srivastava  
Ms. Mitali Chauhan for R-2

**ORDER**

**IA NO. 1243 OF 2018 & IA NO. 1242 OF 2018**  
**(Delay in filing Reply)**

We have heard the learned counsel appearing for both the parties.

Learned counsel, Mr. Rajiv Srivastava, appearing for the second Respondent submitted that, there is a delay of 28 days in filing both the replies which has been explained satisfactorily in the respective applications. The same may kindly be accepted and delay may kindly be condoned.

Submission made by the learned counsel appearing for the second Respondent, as stated above, is placed on record.

In the light of the submission of learned counsel appearing for the second Respondent and after perusal of the applications explaining the delay in filing the reply, we find it satisfactory as sufficient causes have been made out. The same is accepted and the delay in filing the reply is condoned. IAs are allowed.

**APPEAL NO. 37 OF 2018 & IA NO. 104 OF 2018,**  
**APPEAL NO. 102 OF 2018 AND**  
**APPEAL NO. 129 OF 2018**

Learned counsel, Mr. Rajiv Srivastava, appearing for the first Respondent in Appeal No. 37 of 2018, prays for another one week time to enable him to file his reply in the matter.

Learned counsel, Mr. C.K. Rai, appearing for the third Respondent in Appeal No. 37 of 2018 and first Respondent in Appeal Nos. 129 of 2018 and 129 of 2018, submitted that, he will file his written submission in these matters at the time of hearing.

Submissions made by the learned counsel appearing for the Respondents, as stated supra, are placed on record.

Extension of one week time is granted to learned counsel appearing for the first Respondent in Appeal No. 37 of 2018, as a last chance, as requested. He is permitted to file his reply in the matter by 26.09.2018, after duly serving copy on the other side.

Learned counsel appearing for the third Respondent in Appeal No. 37 of 2018 and first Respondent in Appeal Nos. 129 of 2018 and 129 of 2018, is permitted to file his written submission in these matters at the time of hearing.

List these matters on **22.10.2018**, as agreed by the learned counsel appearing for the Appellants and the Respondents.

**(S.D. Dubey)**  
**Technical Member**  
*vt/vg*

**(Justice N. K. Patil)**  
**Judicial Member**